

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 139 OF 2017**

**&**

**APPEAL NO. 140 OF 2017**

**Dated: 28<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**NTPC Limited**

**.... Appellant(s)**

**Vs.**

**M. P. Power Management Company Limited & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Poorva Saigal  
Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Anna Malhotra for R. 8  
(in Appeal No. 140 of 2017)

**ORDER**

Learned counsel for respondent No.8 in Appeal No. 140 of 2017 states that respondent No.8 does not wish to file any reply.

We have given many opportunities to the Respondents to file reply in Appeal No. 139 of 2017. However, no reply is filed yet. It appears that the respondents are not interested in filing reply. Therefore, the pleadings are treated to be complete.

List these matters for hearing on **11.07.2018.**

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**

*ts/mk*